

HIGH COURT OF SIKKIM : GANGTOK
(Civil Extraordinary Jurisdiction)

S.B.: HON'BLE MR. JUSTICE SATISH K. AGNIHOTRI, CJ.

W.P. (C) No. 56 of 2017

Smt. Shila Gurung.
Wife of Shri J.B. Gurung,
R/o Palzor Stadium Road,
P.O. & P.S. Gangtok, East Sikkim.

... Petitioner.

Versus

1. State of Sikkim
Through the Chief Secretary
Government of Sikkim
Gangtok East Sikkim
2. Urban Development and Housing Department
Through Secretary, UD & HD
Government of Sikkim
Gangtok, East Sikkim
3. Department of Police
Through Director General of Police
Police Headquarter
Gangtok, East Sikkim.
4. Town Planner
Urban and Housing Development
Government of Sikkim
Gangtok East Sikkim

... Respondents.

Writ Petition under Article 226 of the Constitution of India.

Appearance:

Mr. B. Sharma, Sr. Advocate with Mr. Bhola N. Sharma, Advocate for the Petitioner.

Mr. J.B. Pradhan, Addl. Advocate General with Mr. S.K. Chettri, Ms. Pollin Rai, Asstt. Govt. Advocates and Mr. D.K. Siwakotir, Advocate for the State-Respondents.

ORDER (ORAL)
(12.10.2017)

Satish K. Agnihotri, CJ

Mr. B. Sharma, learned Senior Counsel, on instruction, seeks permission to withdraw this writ petition, with liberty to have recourse to the appropriate forum, as advised under law.

It is ordered.

Chief Justice
12.10.2017

jk/pm **Index : Yes / No**
Internet : Yes / No